

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

EASTERN ZONAL BENCH: KOLKATA

E/M-77347 & 77346/18

And

Appeal No. E/941 & 942/2011

**(Arising out of Order-in-Appeal No. 49/GHY/CE(A)/11 dated
22.08.2011 passed by Commissioner of Central Excise
(Appeals), Kolkata.)**

Commissioner of Central Excise, Guwahati

Appellant (s)

Vs.

M/s. Brahmaputra Carbon Ltd.,

Respondent (s)

Appearance

Shri A. K. Biswas, Suptd. (A. R.) for the Revenue

Shri B.N. Pal, Advocate for the Respondent (s)

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, MEMBER (JUDICIAL)

Date of Hearing-18.01.2019

ORDER NO. MO. NO. 75065/2019 & FO NO.75143/2019

The present Miscellaneous Application has been filed by Revenue for withdrawal of their Appeal in terms of National Litigation policy vide Board's instruction being F. No. 390/Misc./116/2017-JC dated 11.07.2018.

2. Shri A. K. Biswas, Suptd. (A. R.) appeared on behalf of the Revenue.

3. On perusal of records, I find that the amount involved in this case is below the monetary limit of Rs. 20 lakhs which has been notified vide instruction being F. No. 390/Misc./116/2017-JC dated 11/07/2018.

Appeal No. ST/70089/13

4. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn. Miscellaneous Application also stands disposed off in terms of National Litigation Policy.

(Dictated and Pronounced in the Open Court)

(P. K. CHOUDHARY)
MEMBER (JUDICIAL)

Msh.